GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA
UNSTARRED QUESTION NO. 231
TO BE ANSWERED ON 21.07.2023

CASES UNDER POCSO ACT

231: SHRI P.V. MIDHUN REDDY:
SHRI ADALA PRABHAKARA REDDY:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether the cases registered under the Protection of Children from Sexual Offences (POCSO) Act are increasing in the country;

(b) if so, the number of cases filed in the last three years, State-wise;

(c) the reasons for the increasing incidences of POCSO cases in the country; and

(d) the measures being taken by the Government to prevent crimes against children?

ANSWER

MINISTER OF WOMEN AND CHILD DEVELOPMENT
(SHRIMATI SMRITI ZUBIN IRANI)

(a) & (b): As per the data received from National Crime Records Bureau, State/UT-wise State/UT-wise Cases Registered(CR), Cases Chargesheeted(CCS), Cases Convicted(CON), Persons Arrested(PAR), Persons Chargesheeted(PCS) and Persons Convicted(PCV) under Total Protection of Children from Sexual Offences (POCSO) Act during 2019-2021 is at **Annexure-I.**

(c) & (d): The Government of India has enacted the Protection of Children from Sexual Offences (POCSO) Act, 2012 to provide safeguards for children against sexual abuse. The act defines a child as any person below the age of 18 years. The POCSO Act 2012 provides for establishment of Special Courts for the purpose of ensuring speedy trial. The Act was amended in 2019 to introduce more stringent punishment including death penalty for committing sexual crimes on children, with a view to deter the perpetrators & prevent such crimes against children POCSO Act also prescribes provisions of mandatory report of crime under POCSO Act, as per Section-21 which provides punishment for failure to report or record a case.-

> 1. Any person, who fails to report the commission of an offence under sub-section (1) of section 19 or section 20 or who fails to record such offence under sub-section (2) of section 19 shall be punished with imprisonment of either description which may extend to six months or with fine or with both.

2. Any person, being in-charge of any company or an institution (by whatever name called) who fails to report the commission of an offence under sub-section (1) of section 19 in respect of a subordinate under his control, shall be punished with imprisonment for a term which may extend to one year and with fine.

3. The provisions of sub-section (1) shall not apply to a child under this Act In furtherance to the Criminal law (Amendment) Act, 2018, Department of Justice has started a Centrally Sponsored Scheme in October, 2019 for setting up of a total of 1023 Fast Track Special Courts (FTSCs) (including 389 exclusive POCSO Courts) across the country.

The Scheme was initiated for expeditious trial and disposal of pending cases pertaining to Rape and POCSO Act, 2012, in a time-bound manner. As on 31.05.2023, a total of 758 FTSCs including 412 exclusive POCSO (ePOCSO) Courts are functional in 29 States/UTs across the country. As per data provided by the High Courts up to May, 2023, total 169342 cases have been disposed of by these courts since inception of the Scheme.

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Annexure-I

State/UT-wise Cases Registered(CR), Cases Chargesheeted(CCS), Cases Convicted(CON), Persons Arrested(PAR), Persons Chargesheeted(PCS) and Persons Convicted(PCV) under Total Protection of Children from Sexual Offences (POCSO) Act during 2019-2021

SL	State/UT	2019						2020						2021					
		CR	CCS	CON	PAR	PCS	PCV	CR	CCS	CON	PAR	PCS	PCV	CR	CCS	CON	PAR	PCS	PCV
1	Andhra Pradesh	502	313	16	645	589	20	454	521	18	536	793	19	466	535	8	716	682	8
2	Arunachal Pradesh	36	24	0	40	27	0	28	18	0	34	26	0	23	32	6	39	36	6
3	Assam	1779	1396	83	1890	1548	84	1496	1340	43	2327	1610	43	1926	1723	73	2686	2040	77
4	Bihar	1540	1184	113	1837	1532	132	1591	1350	41	1700	1533	46	1571	1564	208	1737	1767	236
5	Chhattisgarh	2027	2073	349	2513	2453	414	2049	2038	218	2459	2417	245	2332	2323	274	2783	2755	319
6	Goa	0	0	0	0	0	0	5	5	0	5	5	0	2	1	0	0	1	0
7	Gujarat	2253	2072	74	2773	2748	89	2345	2272	23	2985	2959	27	2443	2390	71	2978	2971	79
8	Haryana	2074	1686	333	2189	2135	395	1853	1506	56	1928	1900	67	2249	1683	205	2311	2192	238
9	Himachal Pradesh	12	8	0	7	9	0	5	9	0	11	14	0	13	10	2	20	18	2
10	Jharkhand	654	459	100	638	530	104	938	582	137	723	673	152	806	637	107	689	736	119
11	Karnataka	2160	2021	190	2665	2633	208	2104	2016	61	2527	2507	69	2813	2774	249	3686	3463	259
12	Kerala	1283	1009	40	1443	1097	42	2163	1522	41	2303	1720	41	2647	2752	140	3281	3065	151
13	Madhya Pradesh	6123	5867	874	7376	7454	1086	5648	5558	482	6989	6964	568	6070	5848	914	7068	7441	1120
14	Maharashtra	6558	6295	706	8723	7510	792	5687	5750	308	7596	6956	354	6200	6443	527	8290	7395	598
15	Manipur	58	59	5	59	74	5	75	53	1	72	55	1	97	74	7	105	103	7
16	Meghalaya	219	255	96	309	287	96	328	259	48	347	304	55	384	366	48	422	369	48
17	Mizoram	79	78	59	79	79	63	105	100	44	108	104	44	104	97	23	99	98	26
18	Nagaland	12	12	1	14	13	1	18	15	6	23	17	6	31	30	4	39	36	4
19	Odisha	2036	1779	33	2033	2124	33	2202	2086	35	2379	2541	37	2498	2360	56	2647	2778	57
20	Punjab	389	319	87	484	375	121	720	684	51	828	829	70	751	710	105	867	837	142
21	Rajasthan	596	423	178	548	543	216	244	161	302	211	209	371	601	397	85	526	518	117
22	Sikkim	91	88	12	95	94	12	98	86	11	102	91	11	100	102	19	111	109	19
23	Tamil Nadu	2396	2228	286	3045	2553	318	3090	2472	176	3795	2840	260	4465	3373	226	5541	4046	258
24	Telangana	1998	1724	89	2549	2139	108	2074	2053	102	2789	2471	120	2698	2468	96	3138	2842	100
25	Tripura	176	173	34	193	183	40	143	143	11	181	193	11	125	135	19	166	176	21
26	Uttar Pradesh	7594	6478	1002	9650	9377	1674	6898	6817	1276	10248	9882	1708	7129	6881	1514	10468	9882	1958
27	Uttarakhand	369	384	92	452	451	111	573	616	35	675	674	39	712	672	42	801	819	42
28	West Bengal	2256	2531	81	2530	3292	98	2657	2621	29	2568	3003	30	2607	2640	68	2778	3303	69
	TOTAL STATE(S)	**45270**	**40938**	**4933**	**54779**	**51849**	**6262**	**45591**	**42653**	**3555**	**56449**	**53290**	**4394**	**51863**	**49020**	**5096**	**63992**	**60478**	**6080**
29	A&N Islands	94	87	3	99	95	3	118	124	11	116	137	11	108	107	13	117	131	15
30	Chandigarh	5	6	0	5	6	0	0	1	0	0	2	0	1	0	2	0	0	2
31	D&N Haveli and Daman & Diu+	54	54	0	62	56	0	42	43	2	56	51	2	53	50	2	61	57	2
32	Delhi	1719	1589	718	2269	1924	720	1197	1667	72	1994	1927	87	1454	1579	42	1952	1895	50
33	Jammu & Kashmir*	109	79	0	101	98	0	200	153	2	235	230	4	294	251	1	343	333	1
34	Ladakh	-	-	-	-	-	-	0	0	0	0	0	0	0	0	0	0	0	0
35	Lakshadweep	25	11	0	27	13	0	8	6	2	11	6	2	14	19	0	31	21	0
36	Puducherry	48	45	4	74	74	4	65	62	42	141	120	42	87	103	0	169	111	0
	TOTAL UT(S)	**2054**	**1871**	**725**	**2637**	**2266**	**727**	**1630**	**2056**	**131**	**2553**	**2473**	**148**	**2011**	**2109**	**60**	**2673**	**2548**	**70**
	TOTAL (ALL INDIA)	**47324**	**42809**	**5658**	**57416**	**54115**	**6989**	**47221**	**44709**	**3686**	**59002**	**55763**	**4542**	**53874**	**51129**	**5156**	**66665**	**63026**	**6150**

Source: Crime in India

Note : '+' Combined data of erstwhile D&N Haveli UT and Daman & Diu UT during 2019

*' Data of erstwhile Jammu & Kashmir State including Ladakh during during 2019